

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 65/MP/2025

- Subject : Petition under Section 79 of the Electricity Act, 2003 for seeking an appropriate adjustment/ compensation to offset financial/ commercial impact of Change in Law event on account of Hon'ble Supreme Court of India's Order dated 19.04.2021 in Writ Petition (Civil) No. 838 of 2019 titled M.K. Ranjitsinh & Ors. v. Union of India & Ors. with respect to undergrounding of power lines in the Priority and Potential habitats of Great-Indian Bustard and compensation to offset financial/ commercial impact of Change in Law events on account of increase in the rate of goods and services tax from 5% to 12 % by way of Notification No. 8/2021- central tax (rate) dated 30.09.2021, in terms of Article 12 of the Power Purchase Agreement dated 07.04.2022 between ReNew Surya Aayan Private Limited and Solar Energy Corporation of India Limited.
- Petitioner : ReNew Surya Aayan Private Limited (RSAPL)
- Respondents : Solar Energy Corporation of India Ltd. (SECI) and Anr.
- Date of Hearing : **19.2.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Ms. Mannat Waraich, Advocate, RSAPL
Ms. Amamya Goswami, Advocate, RSAPL
Ms. Ashabari Thakur, Advocate, RSAPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed for seeking Change in Law compensation on account of the order dated 19.4.2021 of the Hon'ble Supreme Court of India in Writ Petition (Civil) No. 838 of 2019 titled *M.K. Ranjitsinh & Ors. v. Union of India & Ors.* with respect to undergrounding of power lines in the Priority and Potential habitats of Great-Indian Bustard and also on account of increase in the rate of GST from 5% to 12% by way of Notification No. 8/2021 dated 30.9.2021, in terms of Article 12 of the Power Purchase Agreement dated 7.4.2022 between the Petitioner and Respondent No. 1, Solar Energy Corporation of India Limited (SECI).

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit. Issue notice to the Respondents subject to just exceptions.

(b) The Respondents to file their reply within six weeks with a copy to the Petitioner, who may file its rejoinder(s) within four weeks thereafter.

3. The matter will be listed for hearing on **5.6.2025**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)